



IN THE MATTER OF:

MR. ARVIND PUNDALIK MHATRE

.... APPLICANT

VERSUS

THE MINISTRY OF ENVIRONMENT AND

FOREST & CLIMATE CHANGE (UOI) & ORS

..... RESPONDENTS

**STATUS REPORT/AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 6**

**AND 7**

I, **Deepak H. Bobade, Deputy Engineer**, of the Maharashtra Industrial Development Corporation (hereinafter referred to as the Corporation/MIDC) and having my office at MIDC Sub- Division, CFC building, Opposite Dena Bank, Taloja, Dist Raigad do hereby state on solemn affirmation on behalf of Respondent nos. 6 and 7 as under:

1. I say that I am filing the present affidavit in compliance to the order dated 4<sup>th</sup> November 2019 . I say that I have complied with the previous orders passed by this Hon'ble Tribunal from time to time and more particularly the order dated 3<sup>rd</sup> September 2019. I say that a status report/ affidavit dated 4<sup>th</sup> October 2019 is filed in compliance to the order dated 3<sup>rd</sup> September 2019. I crave leave of this Hon'ble Tribunal to file further Affidavit, if necessary. I deny all the allegations made and / or contentions raised in the above Application, though not specifically dealt with by me and traversed herein, which are contrary to and

inconsistent with what is stated herein and in the affidavits filed on behalf of the respondent Corporation.

2. I say that the CETP having capacity of 22.5 MLD which in Phase I (12.5MLD) and Phase 2 (10 MLD) came into the possession of the Corporation in the last week of October 2018 for rehabilitation, upgradation and expansion as the CETP was in defunct condition. Almost all CETP civil structures of units like collection tank, equalization tank, flash mixer, primary & secondary clarifier were full of sludge due to its accumulation over a long non-operational period and in dilapidated anoxic / septic condition. The Electro-mechanical equipment like Clarifier Mechanism, Surface Aerators, Aeration Grid, Air Blower etc. were corroded and not operational. That clearly indicates that the Corporation took a gigantic task which is the legacy taken from the Taloja CETP Co-Op. Soc. Ltd (the association running the CETP earlier). I say that Corporation has already carried out upgradation work of the CETP in Phase II on a war-footing basis and has successfully upgraded and commissioned Phase II in July 2019. The Phase-2 plant is well stabilized and the outlet parameters are within the prescribed parameter/norms of the MPCB. I say that the sampling conducted by MPCB on 6<sup>th</sup> December 2019, analysis from 6<sup>th</sup> December to 11<sup>th</sup> December 2019 and its reports dated 11<sup>th</sup> December 2019 clearly specify that the outlet parameters of the CETP Phase II is well within the prescribed norms. Annexed hereto and marked as **Exhibit 1** is a copy of the MPCB outlet report dated 11<sup>th</sup> December 2019 specifying that the CETP phase II is well within its prescribed parameters.

3. In respect of Phase I (12.5 MLD) CETP it is submitted that although due to torrential monsoon, the Phase-I (12.5 MLD) of the CETP was kept operational till second week of September 2019. Subsequent to the order dated 3<sup>rd</sup> September 2019 passed by this Hon'ble Tribunal the Corporation shut down the Phase-I (12.5 MLD) CETP since 15<sup>th</sup> September 2019 for carrying out the rehabilitation and up-gradation work. In spite of extended monsoon this year, the work of rehabilitation, up-gradation and retrofitting of CETP Phase-I (i.e. 12.50 MLD) was undertaken. The following activities were carried out during the rehabilitation, upgradation and retrofitting of the CETP Phase I which was commissioned successfully on 31<sup>st</sup> December 2019:

- Removal of about 1500MT in addition to the earlier 4300 MT of huge quantity of sludge settled over a period of 5 years non-operational CETP from Primary tank, Aeration tank, secondary clarifier. Till now about 150MT of dried sludge is disposed to CHWTSDF for scientific disposal.
- Major structural repairs including internal and external painting to various rehabilitated units.
- Primary Clarifier of capacity 1357Cum
- Aeration tank of capacity 8800Cum
- Secondary clarifier tank of capacity 1720 Cum
- Construction of new Flash mixer and flocculation tank of capacity 33Cum
- Construction of new Sludge thickener of capacity 619Cum
- Construction of Air Blower Building.
- Installation of Diffusers and retrieval system in Aeration tank.
- Installation of clarifier mechanism for Primary and Secondary clarifier.
- Modification in aeration tank to make provision for anoxic tank of capacity 1759Cum for de-nitrification of effluent for removal of



nitrogen, thereby reducing the ammonical nitrogen, having retention time of 1 hour.

- Installation of MLR pumps and submersible mixers in Anoxic tank.
- Installation of Turbo Blowers for proper aeration having capacity of 7200Cum/hour and discharge pressure of 0.55Kg/cm<sup>2</sup>.
- Construction of New platform system to Primary Clarifier, Aeration tank, and Secondary Clarifier.
- Fitting of new Stainless steel railing.

4. Thus, in view of the above the CETP is now running in its existing full capacity of 22.5 MLD. Therefore, it is submitted that this Hon'ble Tribunal may consider the effective steps taken by the Corporation and pass appropriate orders and dismiss the above application.

Solemnly affirmed at Mumbai )

on this 10th day of January 2020 )

  
DEPONENT

Deepak H. Bobade,  
Deputy Engineer, MIDC

Little & Co.

  
Partner

Advocates for the Respondent Nos. 6 & 7

Identified by me: 



## VERIFICATION

I, **Deepak H. Bobade**, Indian Inhabitant and the Deputy Engineer of the Respondent Nos. 6 & 7 above named do hereby solemnly declare that what is stated in the above paragraphs of the above Affidavit are true and correct being based on my knowledge, and based on information received by me and believed to be true.

Place: Mumbai.  
Date: 10<sup>th</sup> January 2020

  
DEPONENT

Deepak H. Bobade, Deputy  
Engineer, MIDC

**BEFORE ME,**



**LALIT DOSHI,**  
Notary (Govt. of India)  
314, Yusuf Building, Flora Fountain,  
Fort, Mumbai 400 001.

Regd. No. 2528  
Sr. No. 5188  
Date 10-1-2020





**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub Regional Office, Navi Mumbai-III**

Phone: (022) 27572739  
Fax: (022) 27571586  
Email : srotaloja@mpcb.gov.in  
Visit At: <http://www.mpcb.gov.in>



Raigad Bhavan, 7<sup>th</sup> Floor,  
Sector-11, C.B.D. Belapur,  
Navi Mumbai-400 614.

No. MPCB/SRO-NM-III/TB- 191217-RFS-0190

Date: 17/12/2019

By R.P.A.D

To,  
M/s. KDC Aqua (JV),  
Operator of M/s. Talaja CETP Co.Op. Society Ltd.,  
Plot No. G-8 & P-24, MIDC Talaja,  
Tal. Panvel, Dist. Raigad.

Sub: Reports of the results of analysis of sample taken under section 21 of the Water (Prevention and Control of Pollution) Act, 1974

Ref.: This office Notice No. MPCB/SRO/NM-II/TB-699 dtd. 05.12.2019

Sir,

A sample of Inlet and Outlet of your M/s. Talaja CETP Co.Op. Society Ltd., Plot No. G-8 & P-24, MIDC Talaja, Tal. Panvel, Dist. Raigad was taken by an officer of the Board duly authorized under section 21 of the Water (Prevention and Control of Pollution) Act, 1974 on 05.12.2019 in presence of your occupier/ representative.

A copy of the report of Board Analysis bearing no. C.Lab/LES/DGT/11/of 2019 dtd. 11.12.2019 for Inlet of CETP and No. C.Lab/LES/DGT/12/of 2019 dtd. 11.12.2019 for Outlet of CETP is enclosed herewith in original for your ready reference. The analysis reports is sent as required under sub-section 2 of section 22 of the Water (Prevention and Control of Pollution) Act, 1974.

Yours faithfully,

D.A.- Report of Board Analyst bearing No.  
C.Lab/LES/DGT/11/of 2019 dtd. 11.12.2019 for Inlet of CETP  
and No. C.Lab/LES/DGT/12/of 2019 dtd. 11.12.2019 for  
Outlet of CETP in original

  
(R.D. Mote)

Sub Regional Officer Navi Mumbai-III

Copy submitted to:

1. Law Officer, M.P.C. Board, Sion, Mumbai -22
2. Regional Officer (HQ), M.P.C. Board, Sion, Mumbai -22
3. Regional Officer, MPCB, Navi Mumbai

o/c



# Maharashtra Pollution Control Board

FORM 'B'  
(See rule 27)

## Report by the State Board Analyst

Report No. C.Lab / LES / DGT /12/ of 2019

Date : December 11, 2019

I hereby certify that I, DR. DAYANAND G. TARE, State Board analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974, (6 of 1974) received waste water sample on December 06, 2019 at 12:45 hrs. from Mr. Pravin Patil, Field Officer, Sub-Regional Officer, Talaja, M.P.C. Board, bearing Code No. MPCB/SRO/TLJ/LES-19/06, collected on December 05, 2019 at 16:50 hrs. for analysis.

The sample was received in condition fit for analysis in 5.0 liters polymer (plastic) container, and glass bottles with seal intact.

I further certify that, I have analyzed the aforementioned sample from December 06, 2019 to December 11, 2019 and declare the results of analysis as follows:-

Sr. No.	Parameter	Result	Method of analysis
1	pH	07.90	Electrometric APHA 23 <sup>rd</sup> Edition
2	Biochemical Oxygen Demand 3 days 27 <sup>o</sup> C	25.00	IS 3025:1 <sup>st</sup> revision 1993
3	Chemical Oxygen Demand	192.00	Open Reflux, APHA 23 <sup>rd</sup> Edition
4	Oil and Greases	01.00	Gravimetric, APHA 23 <sup>rd</sup> Edition
5	Suspended solids	14.00	Gravimetric, APHA 23 <sup>rd</sup> Edition
6	Total Dissolved Solids	3737.00	Gravimetric, APHA 23 <sup>rd</sup> Edition
7	Ammonical Nitrogen	03.70	Colorimetric, APHA 12 <sup>TH</sup> Edition
8	Total Kjeldahl Nitrogen	10.08	Kjeldahl Method, APHA 23 <sup>rd</sup> Edition
9	Phosphate as Phosphorous	04.62	Colorimetric, APHA 23 <sup>rd</sup> Edition
10	Fluoride	00.67	Colorimetric, APHA 23 <sup>rd</sup> Edition
11	Chlorides	1230.00	Argentometric, APHA 23 <sup>rd</sup> Edition
12	Phenolic Compounds	00.01	Colorimetric, APHA 23 <sup>rd</sup> Edition





THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 125 OF 2018

BETWEEN:

MR. ARVIND PUNDALIK MHATRE

.... APPLICANT

VERSUS

THE MINISTRY OF ENVIRONMENT  
AND FOREST & CLIMATE CHANGE

(UOI) & ORS ..... RESPONDENTS

**STATUS REPORT/AFFIDAVIT ON  
BEHALF OF RESPONDENT NOS. 6**

**&7**

Little & Co  
Mumbai  
Advocates for the Respondent  
NOS 6 & 7